

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “C” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA No.9704/Del/2019  
Assessment Year : 2011-12**

Salasar Techno Engineering Ltd., E-20, South Extension-1, New Delhi-110049. PAN-AAICS6856K	Vs	DCIT, Circle-22(1), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	None	
<b>Respondent by</b>	Sh.M.Baranwal, Sr.DR	
<b>Date of Hearing</b>	25.02.2021	
<b>Date of Pronouncement</b>	25.02.2021	

**PER R.K.PANDA, AM :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-34, New Delhi dated 18.10.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide its letter dated 12.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25<sup>th</sup> February, 2021.

**Sd/-**

**(K.N.CHARY)**  
**JUDICIAL MEMBER**

**Sd/-**

**(R.K.PANDA)**  
**ACCOUNTANT MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI